

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
NOTIFICATION NO. 8 (RE-2001)/1997-2002
NEW DELHI the 31st March,2001

S.O(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 and 4.11 of the Export and Import Policy,1997-2002 (incorporating amendment made upto 31.3.2001), the Central Government hereby makes following amendments in the ITC(HS) Classifications of Export and Import Items, 1997-2002 (incorporating amendments made upto 31st August,1998) and as amended from time to time, namely:-

(i) In Schedule 2 i.e. Export Policy under Col 3 of Sr. 3 of General Notes, the word 'Canalised' appearing in the second line may be amended to read as " State Trading Enterprise(s).

(ii) In Table B of the said Schedule 2, Word "canalised" wherever occurring under Column (3) indicating 'Policy' may

be amended to read as " State Trading Enterprise(s).

(iii) Against the same entry, as mentioned in sub-para (ii) above, under the column (4) of above Table indicating 'Nature of restriction' the following addition shall be made:-" The export through State Trading Enterprise(s) will be subject to the conditions mentioned in Paragraph 4.8 of Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001)".

2. This issues in Public Interest.

(N.L.Lakhanpal)

Director General of Foreign Trade and

EX-officio Additional Secretary to the Government of India

(A.K.Srivastava)

Dy.Director General of Foreign Trade

For Director General of Foreign Trade